

**Shri Priya Gupta:** There is no one from the Government present. Kindly take note of this and convey it to them.

17.04 hrs.

**\*PAKISTANI SPIES**

**Shri Surendranath Dwivedy** (Kendrapara): I would like to raise a discussion in continuation of the supplementaries to Question No. 62 on the 27th July. The question relates to the espionage activities of Pakistan spies in our country. It is well known that these spies have chosen the most vulnerable areas of our country for their operations. They are most active in border regions like Kashmir, Punjab, Assam and West Bengal. Several times through interpellations it has been brought to the notice of the House and the Government how these activities are going on in the country through the moral and financial assistance of diplomatic missions in the country.

There is proof, and this is not an allegation, but concrete proof has been shown, about the complicity of Pakistani diplomatic persons in this country, how they have given financial help to such activity, and because of the very disgraceful record of the Home Ministry to locate and punish these people, they have spread their network all over the country, and the country has paid a very heavy price:

What happened in Kashmir and other areas is very well known, but now we really express very deep concern because these activities are not confined to one place here or there; it is not only an account of the failure of the Government to locate them, unearth them, arrest them, but it has assumed such proportions now that I would say they are now functioning under the protective care of this Government, and, I would not be wrong if I say, also of the ruling party.

I want the Minister to categorically say "no" to the fact which I want to place before you and the House.

**Shri Tyagi (Dehra Dun):** We say no.

**Shri Surendranath Dwivedy:** You say no I know, but let the facts be denied in a convincing manner.

It has reached such a pass I would say, and you must have seen this cartoon in *Hindustan Times*, in which Mr. Ayub Khan is asking his intelligence, Tell us how many of our men can get Congress tickets."

**Shri Nambiar** (Tiruchirappalli): In the AICC office itself, people are like that.

**Shri Harish Chandra Mathur** (Jalore): And they are arrested not by you, but by the Congress Government.

**Shri Surendranath Dwivedy:** When this question was raised in this House, my hon. friend Shri Tyagi intervened and asked whether the instructions of the Central Government were being violated, flouted, by the West Bengal Government. I also intervened and asked whether it is on account of the fact that an employee of the AICC was involved in this affair that the West Bengal Government wants to protect him, and is not listening to and acting under the instructions of the Central Government, but Shri Hathi almost evaded the question without saying anything. And later on, when my hon. friend Shri Madhu Limaye, the first question was on the 27th July, gave the name of the person concerned, then you find now some arrests have been made.

It is good so far as it goes, but it will be interesting to know who are the persons who have been arrested and in what connection. The names of the persons so far arrested have already been given in the newspaper.

reports. Here is one from the AICC office a person named Sunil Das who has been serving this office for the last 18 years. He came to me and explained to me, he admitted that some person had come to him, but he did not know anything about his past or his activities, he was pleading his innocence. But this man was there for the last 18 years, and holding a very responsible position in the All India Congress Committee, and along with him in Calcutta were three persons, and their names are given: Rabindra Chaudhuri, who is the Secretary of the Paschim Bang Congress Karmi Sammelan, Tarapada Chakravarti,....

श्री मधु लिमये (मुंगेर) : अनुत्पन्न  
घोष के दोस्त ।

**Shri Surendranath Dwivedy:**.. and Keshav Chandra Chakravarti. They are also Congressmen.

This Tarapada Chakravarti happened to be, was, the Secretary of the Congress Industrial Exhibition Committee,....

**Shri Tyagi:** He must be the cousin of Shrimati Renu Chakravartty!

**Shri Surendranath Dwivedy:**...of which, I am told, Shri Atulya Ghosh was the President. They are arrested in connection with a person called Mohit Chaudhuri. Who is this Mohit Chaudhuri?

**Shrimati Renu Chakravartty** (Bar-rackpore): A relation of Sachin Chaudhuri!... (*Interruptions*).

**Shri Warrior** (Trichur): That is being paid with interest.

**Shri Surendranath Dwivedy:** It is a fake name; this person has been arrested first in April in Jamshedpur this year. He was arrested in connection with criminal cases. He was an active member of the Singhbhum district congress committee and he had come several times to meet the Congress President and other Congress

dignitaries about some quarrels in the Bihar Congress which is very common. This man gave a voluntary confession before the court—it was a 61 page document—saying how since 1957 he has been functioning in this country, doing spying activities all over the country under the protection, shelter, assistance and co-operation of very influential congressmen. He had mentioned what his past is; I need not go into it. He is a Pakistani national; all these things have been established. It will be interesting to know that this personal has married three Bengali girls, two Assamese girls and one Behari girl... (*Interruptions*). I could give the name of the Bengali girls: Anjali, Kalpana and Indira. I would like to know whether his marriage took place with Anjali, Mr. Atulya Ghosh played any part in the marriage ceremony... (*An Hon. Member*: He played host? Or He was the bestman?). I am told; I do not know; I have not verified this fact but I am told that Anjali belongs to a family which calls Atulya Ghosh Mama or Kaka; so Kaka was present when the marriage ceremony was performed... (*Interruptions*). Whatever it may be, this Mohit Chaudhuri carried on his nefarious activities in this country through a company called G. S. Emporium and Chakravartys were partners of this firm. They were dealing with fertilisers and other things and they used to visit Delhi too often. I am told that through Sunil Das he met Mr. Subramaniam several times. It is also said that these persons though Mr. Sunil Das were giving all important news to the Pakistan High Commission here and they are getting regular money. I would like to know this. It was said that some gold and incriminating papers were found with Mr. Sunil Das as also Rs. 40,000 worth of ornaments etc. I would like to know whether some cheque was also found and if so which is that cheque, on which bank, who is the person who has given that cheque, whether it is the Pakistan High Commission direct or through some other person. All this has to be enquired into. What has happened? There is this Mohit

[Shri Surendranath Dwivedy]

Chaudhuri. In Bengali they have published a book, jago Bangala.

**Shri R. S. Pandey** (Guna): You have not mentioned the name of Assamese girls.

**Shri Surendranath Dwivedy**: If you are interested, I can. Now, this book has been published by these persons. There was a committee, a cover organisation called the Paschim Banga Sima Raksha Samiti. The Deputy High Commissioner in Calcutta was coming there. They were addressing meetings. These persons are very active there, and these activities were going on. I can tell you again that in 1957 there was another person called Azizu Islam. I had raised this matter in this House, and this matter was also raised in the West Bengal Legislative Assembly. This man is a Pakistani national; since 1957 he functioned in the same manner as this person has done. He went to Bombay, married a girl there and came to Calcutta. These activities went on, and complaints were alleged. Nothing doing. Ultimately, he has been sentenced to seven years' imprisonment now, in June, 1966; he was arrested in 1965. They knew fully well that such activities were being carried on by persons like this, but this Government, because of the connection of higher-ups in the Congress who want to protect them, have not arrested these persons so long.

What happened in this particular case? He made a confessional statement. The police came and they verified; they questioned these persons; they got all the evidence. Shri Hathi, I think, has taken the oath of secrecy so far as the Government is concerned, but he has also taken the oath under the Constitution here. I am telling you the truth. I tell him this. The Central Intelligence took up this matter, and the Central Intelligence has a special branch of the police in Calcutta. Together, they came to the conclusion that all these persons who he has named are involv-

ed in these affairs. As I told you, he made even a voluntary confession in May, and the investigation was over and after the investigation was over, a directive went from the Central Government to the West Bengal Government. The first letter went on the 30th May, to arrest these persons. On the 30th May, the first letter goes! But they were not arrested because of the interference of these persons—the Chief Minister—and they are preventing the police there to effect their arrest, through the intervention of Atulya Ghosh. This Sunil Das was acting not only as head of the department, Secretary, of the Congress Committee, but he was also acting, according to his own admission before me as the confidential secretary of Atulya Ghosh all these years. Now, on the 30th May, they sent the latter; no arrest was affected. They carry on their activities. Let Shri Hathi deny it. Again, on the 30th June, they sent another message; a telephone call was also sent; but nothing doing; no action was taken.

On this matter, I want to ask him one thing. Is it not a fact that at one stage, when it was almost known to everyone in Delhi that this serious affair was going on, the West Bengal Congress leaders are protecting them? This is an activity, an anti-national activity, for which they should also be hauled up. If the DIR could be brought in, they should also be caught. They should first detain Atulya Ghosh for giving protection to these anti-national persons. (*Interruption*). What is this country coming to? We do not know. And what happened when it was known? All over Delhi, in the political circles, there was a talk and pressure. Is it not a fact that the intervention of the Prime Minister became necessary to get these people arrested? On the 20th July, they sent another communication, and on the 27th July, when I put a question, and when Shrimati Renu Chakravartty intervened and asked, "Is he arrested", Shri Hathi exhibited utter ignorance and said "No, no; no state

Government flouts us; we are getting all the co-operation." This is all hoodwinking the people and deceiving Parliament. If in this matter, which is of national concern, because of political reasons, political pressure and political influence are exerted what would happen to the country? I can well understand, if we protect corrupt persons for your own sake,—I can understand that. But can we tolerate these anti-national activities under the cover of Congressmen going round in this country? I want an answer to this. What are we doing? We are in an emergency. The Defence Minister, the other day, told us that a very serious situation is developing in the border; an attack is imminent. In spite of this, these things happen. It is happening not only in one place. It is no pleasure for me to tell about our own Congressmen in this country that they are associated with spying activities and Pakistan may utilise them. Still, I have the painful duty to bring it to the notice of the country and of the Government.

**Shri Harish Chandra Mathur:** There is nothing like the Congress being involved in this; there are certain individuals and we will be one with you where national interests are concerned. (*Interruptions*).

**श्री मधु लिमये :** अतुल्य घोष साहब ट्रेजरर है । वह पैसा देते हैं । कांग्रेस को ।

**Shri Surendranath Dwivedy:** I entirely agree with Mr. Mathur. I would like the patriotism in the Congressmen to assert itself and see that these anti-national persons are kept in their proper place. It is high time that we go deep into this and see what is happening. Today one does not know who is a patriot and who is not. I have also learnt from good authority that Sunil Das was often meeting the Pakistan High Commissioner, Commercial Secretary, Cultural Secretary and so on. I do not know—he was also attending the meetings of the Congress Working

Committee—what information he was giving, God alone knows. This is not a small affair. Let not Government just come forward to protect them and give some plea. We must take stern measures against this sort of thing happening.

**Shri Hem Barua (Gauhati):** From what has come to light about Sunil Das, an employee of the AICC and also some of his Congress compatriots in West Bengal, this has become quite clear that President Ayub Khan's spies are getting integrated into the Indian National Congress. There have been serious allegations that the Deputy High Commissioner of Pakistan stationed in Calcutta has been organising, financing, and patronising these people to indulge in espionage work against this country. When a similar thing happened in Shillong, and the Assistant High Commissioner of Pakistan was found to be involved in espionage activities in that part of the country, our Government asked Pakistan to close down the office of the Assistant High Commissioner in Shillong. In that context, may I know whether our Government are going to ask Pakistan to close down the Deputy High Commissioner's office in Calcutta, who is alleged to be involved in this espionage activity?

**श्री मधु लिमये :** उपाध्यक्ष महोदय, प्रश्न पूछने से पहले मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ . . . .

**उपाध्यक्ष महोदय :** कैसे उठता है इस वक्त ?

**श्री मधु लिमये :** बहुत मौलिक सवाल मैं उठा रहा हूँ । आप व्यवस्था का प्रश्न सुनें तो सही । कोई वाहियात बात नहीं कर रहा हूँ ।

मैं आपका ध्यान संविधान की कुछ धाराओं की तरफ दिलाना चाहता हूँ । मैं आपका ध्यान 233 से 236 पेजिज की

### [श्री मधु लिमये]

तरफ दिलाना चाहता हूं। सदस्यों द्वारा जो प्रतिज्ञा ली जाती है, यह उसके बारे में है। मेरा खयाल है कि अतुल्य घोष साहब ने जरूर यह प्रतिज्ञा ली होगी। उन्होंने यह प्रतिज्ञा किन शब्दों में ली है, वह मैं पढ़ कर आपको सुनाना चाहता हूं :—

“I, Atulya Ghosh, having been elected a member of the House of the people, swear in the name of God....”

मुझे पता नहीं है परमेश्वर में उनका विश्वास है या नहीं है। नहीं है तो

“solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully discharge the duty upon which I am about to enter.”

दो दफा मैंने इस सदन में अतुल्य घोष साहब का नाम लेकर इस सवाल को उठाया है। कांग्रेस पार्टी के वह इस वक्त ट्रेजरर हैं। मैं सभी कांग्रेसियों के लिए नहीं कह रहा हूं, माथुर साहब माफ करें। मैं भी एक जमाने में कांग्रेसी था, मैं भी पुराना कांग्रेसी हूँ लेकिन आज कांग्रेसी नहीं हूँ।

मैं जानना चाहता हूँ कि जब इस सदन के एक माननीय सदस्य ने इस सदन में यह प्रतिज्ञा ले कर प्रवेश किया है, तो जब वह ऐसे जामूस को मदद देने का और अपनी छत्रछाया में पनपने देने का काम करता है तो क्या कोई उसकी इम्पीचमेंट करने के लिए कोई प्राविजन है? अगर राष्ट्रपति का इम्पीचमेंट आप कर सकते हैं तो अतुल्य घोष साहब तो एक बहुत छोटे आदमी हैं। चूँकि इस में कोई इसके बारे में प्राविजन नहीं है, इसलिये मैं आप से यह जानकारी मांग रहा हूँ। कांग्रेस पार्टी के वह ट्रेजरर हैं और अपने आप को वह सुपर प्राइम मिनिस्टर

समझते हैं। कैसे समझते हैं यह भी आप देख लें। अभी बम्बई में उन्होंने एक वक्तव्य दिया है कि मुझे पता नहीं मंत्री मंडल में तबदीली हो रही है अगर तबदीली होने वाली होती तो मझे जरूर पता चलता। क्योंकि यह सुपर प्रेजिडेंट और सुपर प्राइम मिनिस्टर हैं। मैं जानना चाहता हूँ कि जासूसी के काम में सहायता देने वाले सदस्य, जिन का नाम ले कर दो दफा मैंने उल्लेख किया है, और उनका आज यहां पता नहीं है, क्यों नहीं है, क्यों वह सदन में नहीं है, क्या उनके इम्पीचमेंट के बारे में कोई व्यवस्था आप बता सकते हैं ?

श्री के० दे० मालवीय (बस्ती) : सहायता का लांछन आप कैसे लगाते हैं ?

श्री मधु लिमये : तफसील में जाऊंगा तो समय नहीं मिलेगा। श्री एस० एन० द्विवेदी ने बहुत कुछ फरमाया है।

**Mr. Deputy-Speaker:** This is not a point of order. It is not for me to show the way. There is no point of order. Please put your question.

**Shri Tyagi:** Sir, I rise to a point of order. I do not want to make a speech.

अतुल्य घोष साहब हाउस में नहीं हैं। उनका कंडक्ट डिसकस हो रहा है बगैर किसी नोटिस के।

**Shrimati Renu Chakravartty:** He should have been here.

**Mr. Deputy-Speaker:** I have already ruled out the point of order.

**Shri Tyagi:** Sir, my point of order is this.

मैं यह कह रहा था कि उनका जिक्र कर दिया इसलिए।

The whole House has taken it as if Atulyababu has been helping the espionage.

इसके बारे में कोई अभी तक डाकुमेंट नहीं है। ऐसी हालत में अतुल्य बाबू के कंडक्ट को एकतरफा और उनकी गैर हाजिरी में डिसकस करना कहां तक मुनासिब है ?

**श्री मधु लिमये :** चार तारीख को कहा था। काफी सफाई देने का उनके पास मौका था। आज तेरह दिन हो गए हैं। क्यों उन्होंने सफाई नहीं दी ?

**Shri R. S. Pandey:** Sir, I rise to a point of order. If any allegation is to be made against any Member of the House, under the rules notice is required to be sent to the Speaker. The hon. Member has made certain allegations against Shri Atulya Ghosh who is not present in the House. He has done it without any notice. He should, therefore, be asked to withdraw whatever allegation has been made. He should have given notice to the Member concerned. Otherwise, Sir, it will be a great injustice to the hon. Member who is not here. He has made certain allegations and he must be asked to withdraw them. Please ask him to withdraw (*Interruptions*).

**Mr. Deputy-Speaker:** Whenever hon. Members make allegations against others they must give notice. It is not proper to raise such questions without giving proper notice.

**Shri Nambiar:** Sir, I rise on a point of order. There were occasions when worse charges were levelled against us. We were called traitors in our absence.

**Mr. Deputy-Speaker:** That is no justification for making allegations now. It should have been raised at that time.

**Shri Nambiar:** They must withdraw those words. There cannot be two standards.

**Mr. Deputy-Speaker:** Order, order. Let Shri Madhu Limaye ask his question.

**Shri Nambiar:** Charges were levelled against Shri Gopalan and other members of our party when they were not present.

**Shri R. S. Pandey:** We have not made any allegations without justification. May I know whether Shri Madhu Limaye has got proof with him to establish the charges levelled by him?

**श्री मधु लिमये :** तो फिर इन का और मेरा मामला विशेषाधिकार समिति को सौंप दिया जाये। क्या यह फ़ैर एनफ़ नहीं है ? यह न्यायसंगत है।

**Mr. Deputy-Speaker:** Please put your question.

**श्री मधु लिमये :** मेरा प्रश्न एक ऐसे मामले के बारे में है, जिस में केन्द्र सरकार को पूरा अधिकार है। आप यूनिनियन लिस्ट को देख लीजिये।

**Mr. Deputy-Speaker:** What is your question on this half an hour discussion?

**श्री मधु लिमये :** अगर मैं संविधान का हवाला नहीं देता हूँ, तो मंत्री महोदय कहेंगे कि यह मामला केन्द्र सरकार के मातहत नहीं आता है। तब क्या आप मुझे फिर मौका देंगे ? अगर देंगे, तो मेरा प्रश्न यह है। पहले पश्चिमी बंगाल सरकार की स्पेशल ब्रांच के द्वारा इस केस की जांच की जाती थी, लेकिन चूंकि स्पेशल ब्रांच के अफसर श्री अतुल्य घोष के एजेण्ट बन कर काम करने के लिए तैयार नहीं है, इसलिए अब यह मामला डिटेक्टिव विभाग को सौंप दिया गया है। श्री अतुल्य घोष कुछ दिन पहले कलकत्ता गये थे और होम सेक्रेटरी से बात कर के स्पेशल ब्रांच के उन अफसरों का तबादला, ट्रांसफर, करवाने की कोई योजना बनाई गई है, जिन्होंने जांच की थी। इस के बारे में मैं सरकार को लिख चुका हूँ। यह मामला देश की अखंडता, मार्क्सवादीकता इन्टेग्रिटी और डिफेंस से सम्बन्धित

### [श्री मधु लिमये]

है। केन्द्र सरकार के पास सेंट्रल ब्यूरो आफ़ इन्वेस्टीगेशन आदि साधन हैं। संविधान में यह भी कहा गया है :

“the executive power of the Union shall extend—

(a) to the matters with respect to which Parliament has power to make laws;”

इसका अर्थ यह है कि केन्द्र सरकार को इस बारे में पूरा अधिकार है। मैं यह जानना चाहता हूँ कि चूँकि इम में देश की अखंडता, सावभौमिकता और स्वतन्त्रता का सवाल आता है, इस लिए क्या मंत्री महोदय इस पूरे मामले को अपने हाथ में ले कर श्री अतुल्य घोष और श्री पी० सी० सेन आदि लोगों को इस केस को खत्म करने का मौका नहीं देंगे? मैंने संविधान की वह धारा भी बताई है, जिस के अन्तर्गत यह कार्यवाही की जा रही है।

**Shrimati Renu Chakravartty:** My question is whether it is a fact that the names of Shri Atulya Ghosh and some rather important Congress leaders have been mentioned in the confessional statement of Shri Mohit Chaudhuri? What is the reason that a case which is directly dealing with espionage, not only in West Bengal because Shri Mohit Chaudhuri was also functioning in Jamshedpur, Singbhum and Delhi also, why is it that the whole matter has been handed over to the West Bengal Government? I think it is now under the Intelligence Bureau, within the aegis of the West Bengal Government. Why is it that the Central Government has not taken up this very important case of espionage under its own aegis? Is it because the Home Ministry or the Home Minister is afraid of the attacks which may be made upon him by people like Shri Atulya Ghosh?

**Shri Tridib Kumar Chaudhuri (Berrampur):** It has appeared in the

papers that this Mohit Chaudhuri, whose name has been mentioned and who has made a confession, has stated that he was specially engaged in securing secret information about uranium deposits and works connected therewith—atomic energy and our atomic preparations. Why is it that all these persons who have now been arrested have been allowed to be arrested by the West Bengal Government under the West Bengal Security Act which means nothing? Why were these people not directly apprehended under the ample powers that this Parliament has entrusted to the Centre? It is the direct responsibility of the Centre and the Prime Minister is the Minister in charge of atomic energy. Why have these people been handed over to the West Bengal Government and West Bengal Police? What steps are the Central Government going to take to see that any compromising and confessional statements made by these persons are not hushed up by that Government who have complete charge of law and order and all these things?

**Dr. Ranen Sen:** (Calcutta East): A few days back I was in Calcutta and I found that there was a rumour widely circulated in political circles that the West Bengal Government under the influence of a certain gentleman, who is a Member of Lok Sabha, namely, Shri Atulya Ghosh, is trying to shield these persons who have been arrested in this case in Delhi and Calcutta and that is why this case has been taken up by the West Bengal Government and allowed by the Central Government to be taken up by the West Bengal Government; if so, I want to know whether there is any truth in this rumour and if there is no truth in that rumour, what steps the Government of India is going to take to scotch those rumours.

**श्री बड़े (खारगोन):** उपाध्यक्ष महोदय इस प्रकरण से सुनील दास और चौधरी आदि का सम्बन्ध होने से और इस विषय

में श्री अतुल्य घोष का नाम लिये जाने से हमें ऐसा प्रतीत होता है कि अगर कांग्रेस के सदस्य और श्री हाथी सच्चे देशभक्त हैं, तो वह इस सम्बन्ध में सेंटर के द्वारा एक हाईपावर कमीशन से एन्क्वायरी करायेंगे ? आज यह स्थिति है कि वेस्ट बंगाल गवर्नमेंट को तीन दफ़ा लिखा गया है, लेकिन फिर भी वहां के चीफ़ मिनिस्टर और गवर्नमेंट ने कोई एक्शन नहीं लिया है। क्या सरकार ने इस मामले में हस्तक्षेप करना अपना कर्त्तव्य नहीं समझा, जिस के अन्तर्गत राष्ट्रद्रोह की कार्यवाहियों की जा रही हैं, जिन से हम सब संकट में पड़ जायेंगे और हमारा देश संकट में पड़ जायेगा ? मैं यह जानना चाहता हूँ कि क्या सेंट्रल गवर्नमेंट इन कार्यवाहियों के बारे में एन्क्वायरी करायेगी।

**श्री श्रीकार लाल बेरवा (कोटा) :** राजस्थान के जैसलमेर और बाड़मेर के बार्डर एरियाज़ से सात कांग्रेसी सरपंच पाकिस्तान चले गये थे और लौटने पर उन को डी० आई० आर० के तहत गिरफ्तार किया गया था। उन में से एक अहमदबख्श सिन्धी ए० आई० सी० सी० का मेम्बर है और उस ने जयपुर कांग्रेस में मंच से भाषण दिया था और दूसरा अब्दुल हादो नाम का एक भूतपूर्व एम० एल० ए० है। मैं यह जानना चाहता हूँ कि इन लोगों को दोबारा बाड़मेर एरिया में बसाने का क्या मतलब है, जब कि वे पाकिस्तान की तरफ से जासूसी करते हैं, जो लड़ाई होते ही पाकिस्तान चले गये थे और वापस आने पर जिन को डी० आई० आर० के अधीन पकड़ लिया गया था। इन लोगों को रिहा करने और दोबारा बार्डर एरिया में बसाने का क्या कारण है ?

**Shri D. C. Sharma (Gurdaspur):** I think, in all the countries of the world the foreign embassies are watched and the Government of the place notes

which persons visit those embassies and for what purpose. May I know if the embassies are watched here also and note is taken of the persons who go there; also, if the Pakistan High Commission is watched in New Delhi and note is taken of the persons who go there and it is seen for what purpose they go there? If that had been so, I think the gentleman to whose name so many references have been made and whose connections with the All India Congress Committee have been overemphasized, would have been found out why he had been going there. Are they keeping any watch over that embassy? I ask: Is the Government keeping a watch over the movements of those persons who have been going to Pakistan Embassy and if they have been doing so, what are their findings and how is it possible that a gentleman has been in touch with Pakistan Embassy for the last six or seven years an they have not been able to find that?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** Mr. Deputy-Speaker, Sir, I have heard Shri Surendranath Dwivedy and also noted down various questions raised by the hon. Members. There are several questions which are of national importance. Espionage and spying really come within the category of that importance because of the present situation which the country faces. There are certain questions which are important because of the political implications. There may be certain questions which can be made important because of organisational importance. To some questions, because of an individual also, some importance can be given.

Sir, in these various questions, perhaps, all the things seem to be combined. Of course, the fact that a person working in the A.I.C.C. has been arrested does not mean that everybody in the Congress or all in the Congress, or he cited a cartoon . . .



**Shri Surendranath Dwivedy:** I have not said that.

**Shri Hathi:** He said that this gentleman was not arrested because he was under the protected wing of the ruling Party or somebody in the Congress organisation. In another sentence, he said that the Central Government's directions were violated by the West Bengal Government because an A.I.C.C. employee was involved. I would first like to view dispassionately the Central Government. Is it a Congress Government or not?

**Shri Ranga (Chittoor):** Is it not? What else is it then?

**Shri Hathi:** His first allegation was that this man was under the protected wing of somebody high-up in the Congress. Now, the Central Government is of the Congress Party, the West Bengal Government is also of the Congress Party . . .

**An hon. Member:** Everywhere.

**Shri Hathi:** . . . . . and, therefore, to say that he was being protected by the ruling Party or because the Central Government did not want to arrest him is not correct. So far as this point is concerned, he himself admitted that it was the Central Ministry who wrote to the West Bengal Government. Therefore, the discredit that he gave to the Home Ministry does not stand to reason.

One thing I would say that whatever may be, the question of following up any case of espionage, whether he may be an employee here, in the A.I.C.C., or he may be an employee anywhere, or whatever may be the position, this much is certain that if there is evidence and there is clue to justify any prosecution, certainly, the law would have the course. But I would only say that simply to bring in names of individuals and to make allegations against individuals--there is no question of anybody protecting anybody and if he was to be protected, how is it that the man has been arrested . . .

**श्री मधु लिमये :** दो दफे आप को बतलाना पड़ा ।

**Shri Hathi:** I am not yielding, Mr. Madhu Limaye.

Now, it may be that the investigations were being carried on. The statement was recorded in Bihar on 20th May and after that certain further clues had to be obtained during the investigation and after the clues were obtained, the West Bengal Government arrested four other persons. (*Interruption*). It takes time . . .

**Shri Ranga:** They had hesitated. Can you deny that?

**Shri Hathi:** It is not hesitation. After all, when anybody is to be arrested, there must be some clue or some further probe into the matter. So far as the Central Government is concerned, I may say that our Central Intelligence Bureau are in constant touch with the Bihar and also the West Bengal Governments. (*Interruptions*).

**Shri Surendranath Dwivedy:** Are they taking over the entire case?

**Shri Hathi:** So far as taking over of a particular case is concerned, there have been a number of cases, espionage cases, where the Central Government have not directly taken over the cases . . . (*Interruptions*).

**एक माननीय सदस्य :** क्या इन केसेज के समय अतुल्य घोष कांग्रेस पार्टी के ट्रेजरर नहीं थे ?

**Shri Hathi:** I would not yield and I would not allow that now and then we should go on repeating an individual's name. I am saying that the Central Intelligence Bureau are in constant touch with Bihar and West Bengal Governments and there is a full collaboration among the three Police officials on this point.

Whenever there are cases of espionage, these are being looked into by

the Intelligence Bureau, though the actual law and order, trial, etc., would be in that court. So to that extent I can say that the case is being looked into and all assistance, all collaboration, is being given by the Central Intelligence Bureau.

Then there came another question. Mr. Dwivedy said that when I was asked whether he was arrested, I replied that the State Government was not co-operating. (Interruptions).

**An hon. Member:** Is that correct?

**Shri Hathi:** When Shrimati Renu Chakravarty asked, "has he been arrested", I replied, 'I have no information'.

**Shri Surendranath Dwivedy:** He also said about co-operation. "There is no question of any State Government . . ."

**Shri Hathi:** Shri Tyagi said:

"One misunderstanding has been created. The hon. Member has said that the Bengal Government has flouted the instructions of the Central Government. That at least may be clarified . . ."

I then replied:

"There is no question of any State Government flouting the instructions of the Central Government."

There is no question of flouting . . . (Interruptions).

**Shri Surendranath Dwivedy:** It was obstructing.

**Shri Hathi:** It was not obstructing. On the contrary, I may say that when our Intelligence organisation brought this to the notice of the West Bengal Government, they said that they were actually knowing all this; they were getting information from the Bihar Government; and they were pursuing the matter. After the investigations were completed, they also wanted our assistance. Therefore, there is no

question of flouting anything. In fact, on the one hand it is said that the West Bengal Government is flouting and on the other hand it is said that this gentleman was taken over to the West Bengal Government. i.e., they were interested in arresting this man. (Interruptions).

**Shrimati Renu Chakravarty:** Why does he not give a straight answer? They were obstructing for the whole of two months.

**Shri Hathi:** The confession was made only on 20th May. (Interruptions).

श्री मधु लिमये : 9 जुलाई को डाइरेक्टर पब्लिक प्रोसिक्यूशन ने केस तैयार कर के वेस्ट बंगाल गवर्नमेंट के सामने रक्खा है, क्या यह बात झूठ है। अगर झूठ है तो आप इन्कार कर दीजिये। क्या 9 तारीख को डाइरेक्टर, पब्लिक प्रोसिक्यूशन ने केस बना कर दिया या नहीं ?

**Mr. Deputy-Speaker:** Order, order. Let the hon. Minister reply.

**Shri Hathi:** Then Shri Madhu Limaye has asked one question as to whether the case has been transferred from the Special Police to the CID branch. That is not correct. But there seems to be some misunderstanding from some rumours or some talks or some information that he might have got. That is because an expert CID officer in the West Bengal Government has been entrusted with this work by the Special Police. It is under the Special Police organisation, but an expert and a very capable officer has been utilised for this purpose in order to investigate. Therefore, it seems that an impression has been created that it has been transferred from the Special Police to the CID Branch with which we are not concerned now, but I may say that the case is being investigated by the Special Police department of the West Bengal Government.

**Shri Surendranath Dwivedy:** And they have to conduct the case or they will conduct the case? It would not go to the Detective Department which is trying to release them on bail on the 18th?

**Shri Ranga:** How does the hon. Minister explain this delay after the confession was made?

**Shri Harish Chandra Mathur:** It is a very serious matter. The hon. Minister says that a confession was made on the 20th May, and a case is made out on the 7th June in such an important matter where the national interests are concerned. And the arrests are made in August. The hon. Minister must explain this to the satisfaction of the House.

**Shri Bhagwat Jha Azad** (Bhagalpur): Did the Centre write to the Bengal Government or not?

**Shri Tyagi:** Let the hon. Minister please assure the House that in future such delay would not take place.

**Shri Hathi:** The confession was recorded by the Bihar Government. It was not in Bengal. It was not known . . .

**Shri Harish Chandra Mathur:** It is such an important matter. The hon. Minister must explain this properly.

**Shri Ranga:** The Bihar Government could have arrested him.

**Shri Hathi:** He has been arrested.

**Shri Ranga:** Several others, also could have been caught hold of there.

**Shri Hathi:** Bihar Government has already arrested Shri Choudhury. He is under arrest, and his confession was recorded by the Bihar Government and not by the Bengal Government. Then, these papers were sent, because our officers are there. Therefore, they sent the papers; they informed the West Bengal Government, and therefore, the West Bengal Government also got the papers.

**Shri Tyagi:** It should have gone by wireless. Why should there have been any delay?

**Shrimati Renu Chakravartty:** The hon. Minister must explain to us one thing. Shri Mohit Choudhury is in Bihar; Shri Sunil Dass is in Delhi. Why then was the whole matter transferred to the West Bengal Government? Let the hon. Minister explain this to us? Why has the whole thing been entrusted now to the West Bengal Government?

**Shri Hathi:** Because there were certain portions in the evidence which also related to people in Bengal . . .

**Shrimati Renu Chakravartty:** Yes, that is there.

**Shri Hathi:** Therefore, it was transferred. I am not hiding anything.

**Shri Ranga:** Shri Hathi cannot argue this properly. The best thing for him is to say that this is a bad case, and then let him sit down.

**Shri Hathi:** There are certain pieces of information about which investigations have to be made in Jamshedpur in Bengal and in other places. Therefore, . . .

**Shri Surendranath Dwivedy:** It was your responsibility. Why did you hand it over to them?

**Shri Hathi:** We cannot take it over but our officers have worked, there is no doubt about it.

**Shri Ranga:** The Delhi Government could have arrested them. The others could have been arrested in Bengal.

**Shri Hathi:** Arrests cannot be made, but we have worked and worked without delay. . . .

**Shrimati Renu Chakravartty:** You can arrest about two thousand people because there is going to be a bandh but you cannot arrest and keep them but transfer the whole affair to the West Bengal Government.

**Shri Hathi:** It was done; it was only because of our Central Intelligence officers being in Bihar and being in Bengal and doing everything that we got all the information; it is because of that that they have been able to get the information. Therefore, it is wrong to say that the Central Government have not done their duty or that steps have not been taken by them.

**Shri Surendranath Dwivedy:** I do not know whether the hon. Minister has misunderstood me. So far as the particular case is concerned, I am not accusing the Central Government . . .

**Shri Hathi:** Thank you.

**Shri Surendranath Dwivedy:** The point that I have been emphasising is this that the Central Government have been writing to the West Bengal Government to arrest those persons. I have already given the dates on which those instructions were sent. Yet they had not done anything. This matter is of very great importance.

**Shri Hathi:** The point that we have been writing to the West Bengal Government and they were doing nothing is not arrest . . . . .

**Shri Surendranath Dwivedy:** I had given the dates also. (*Interruptions*).

**Shri Hathi:** It is not as if they were not doing anything and that we have only been writing to them. That is wrong.

**Shri Ranga:** 20th May, 30th June. 20th July.

**Shri D. C. Sharma:** How is it that they have taken seven years to find out?

**Shri Hathi:** Not seven years.

Therefore, I may assure the House that so far as this is concerned, there will be all efforts made. The Intelligence Bureau and the Special Police will help in the work and nobody who is involved will be spared. There will be many more people, but at this stage it would not be proper to name so many people. May be it will all come out during the investigation and then nobody will be spared. I assure the House on that.

**Shri Ranga:** The country's security is not safe in Government's hands.

17.56 hrs.

*The Lok Sabha then adjourned till Eleven of the clock on Thursday, August, 18, 1966/Sravana 27, 1888 (Saka).*